

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 436**

TO BE ANSWERED ON THE 4TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

DOMICILE LAW FOR JAMMU

436. SHRI NATARAJAN P.R.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any decision to bring domicile law to protect the lands, properties and jobs in Jammu region;

(b) if so, the details of the constitutional rights available on date and in the new domicile law; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (c): As on date, the Government has not taken any decision regarding domicile law in Jammu and Kashmir.
